

COURTS OF ADDITIONAL DISTRICT & SESSIONS JUDGES OF KATHAL SESSIONS DIVISION

Nature of cases targeted (category wise)	Number of case identified as on 01.04.2019	Cases Included	Cases Excluded	Disposal upto the end of month	Balance at the end of month	Percentage of disposal upto the end of month	10 and more than 10 years old cases targeted under Action Plan 2019-20.		
							Such Cases as on 01.04.2019	Disposal upto the end of month	Balance upto the end of month
(1) Ms. Poonam Suneja, Additional District and Sessions Judge/Exclusive Court of Heinous Crime against Women, Kathal.									
a) Oldest Executions	0	0	0	0	0	0.00%	0	0	0
b) Oldest cases of other categories	22	0	0	6	16	27.27%	0	0	0
c) All heinous crime against women and POCSO Act	8	0	0	5	3	62.05%	0	0	0
Total (a+b+c)	30	0	0	11	19	36.67%	0	0	0
(1) Shri Purshottam Kumar, Additional District and Sessions Judge/Family Court, Kathal.									
a) Family Matters cases	73	11	11	62	11	84.93%	0	0	0
b) Execution Petitions	14	6	6	8	6	57.14%	0	0	0
Total (a+b)	87	17	17	70	17	80.46%	0	0	0
(2) Shri Hukam Singh, Additional District and Sessions Judge, Kathal									
a) Oldest Executions	7	8	1	14	0	100.00%	0	0	0
b) Oldest cases of other categories	77	21	21	70	7	90.90%	0	0	0
c) All heinous crime against women and POCSO Act	66	1	8	59	0	100.00%	0	0	0
Total (a+b+c)	150	30	30	143	7	95.33%	0	0	0
(3) Shri Jarnail Singh, Additional District and Sessions Judge, Kathal									
a) Oldest Executions	25	6	22	9	0	36.00%	0	0	0
b) Pending cases upto 31.12.2015.	23	1	18	6	0	25.00%	0	0	0
c) Cases of PC Act more than one year old	3	0	3	0	0	0.00%	0	0	0
d) NDPS Act cases more than one year old	54	0	42	12	0	22.22%	0	0	0
e) Custody for more than one year cases	3	0	3	0	0	0.00%	0	0	0
f) Family matters cases upto 31.12.2014	0	0	0	0	0	0.00%	0	0	0
g) All other civil and criminal cases	42	2	37	7	0	16.66%	0	0	0
Total (a+b+c+d+e+f)	150	9	125	34	0	22.67%	0	0	0
(4) Shri Vivek Nasir, Additional District and Sessions Judge, Kathal									
a) Oldest executions.	25	0	0	25	0	100.00%	0	0	0
B) All pending family matters instituted upto 31.12.2015.	4	0	2	2	0	100.00%	0	0	0
c) Oldest cases of other categories.	0	0	0	0	0	0.00%	0	0	0
d) NDPS Act cases more than one year old	0	0	0	0	0	0.00%	0	0	0
e) Custody for more than one year cases	0	0	0	0	0	0.00%	0	0	0
f) Other civil and criminal cases	121	14	12	117	6	95.12%	0	0	0
Total (a+b+c+d+e)	150	14	14	144	6	96.00%	0	0	0
(4) Ms. Taranjit Kaur, Additional District and Sessions Judge, Kathal									
a) Oldest executions.	8	0	0	4	4	50.00%	0	0	0
B) All pending matters instituted upto 31.12.2015.	21	0	11	0	10	0.00%	0	0	0
c) Cases of PC Act more than one year old	3	0	0	0	3	0.00%	0	0	0
d) NDPS Act cases more than one year old	17	11	0	0	28	0.00%	0	0	0
e) Custody for more than one year cases	0	0	0	0	0	0.00%	0	0	0
f) Other civil and criminal cases	0	0	0	0	0	0.00%	0	0	0
Total (a+b+c+d+e)	49	11	11	4	45	8.16%	0	0	0
TOTAL OF ALL THE COURTS OF ADDITIONAL DISTRICT & SESSIONS JUDGES									
a) Oldest Executions	65	14	23	52	4	92.85%	0	0	0
b) Pending cases upto 31.12.2015.	44	1	29	6	10	37.50%	0	0	0
c) Cases of PC Act more than one year old	6	0	3	0	3	0.00%	0	0	0
d) NDPS Act cases more than one year old	71	11	42	12	28	30.00%	0	0	0
e) Custody for more than one year cases	3	0	3	0	0	0.00%	0	0	0
f) Family matters cases upto 31.12.2015	4	0	2	2	0	100.00%	0	0	0
g) Heinous Crime against women and POCSO Act cases	74	1	8	64	3	95.52%	0	0	0
h) All other oldest civil and criminal cases	262	37	70	200	29	87.33%	0	0	0
i) Family Matters cases	73	11	11	62	11	84.93%	0	0	0
j) Execution Petitions	14	6	6	8	6	57.14%	0	0	0
Total (a+b+c+d+e+f+g+h)	616	81	197	406	94	81.20%	0	0	0

COURTS OF CIVIL JUDGES-CUM-JUDICIAL MAGISTRATES OF KAITHAL SESSIONS DIVISION.							10 and more than 10 years old cases targeted under Action Plan 2019-20.		
Nature of cases targeted (category wise)	Number of case identified as on 01.04.2019	Cases Included	Cases Excluded	Disposal upto the end of month	Balance at the end of month	Percentage of disposal upto the end of month	Such Cases as on 01.04.2019	Disposal upto the end of month	Balance upto the end of month
(1) Ms. Rajni Kaushal, Civil Judge(Senior Division)-cum-Chief Judicial Magistrate, Kaithal									
a) Oldest Executions	1	0	0	0	1	0.00%	0	0	0
b) Pending cases upto 31.12.2014	0	2	0	0	2	0.00%	0	0	0
c) Custody for more than six months	3	0	0	0	3	0.00%	0	0	0
d) Pending 138 N.I. Act cases upto 2015	0	0	0	0	0	0.00%	0	0	0
e) Other oldest Civil and Criminal Cases	30	0	2	7	21	25.00%	0	0	0
Total (a+b+c+d+e)	34	2	2	7	27	20.59%	0	0	0
(2) Shri Amit Sharma, the then Civil Judge (Senior Division), Kaithal									
a) Oldest Executions	34	0	16	18	0	52.94%	0	0	0
b) Pending cases upto 31.12.2014	16	3	13	6	0	31.57%	0	0	0
c) Custody for more than six months	0	0	0	0	0	0.00%	0	0	0
d) Pending 138 N.I. Act cases upto 2015	0	0	0	0	0	0.00%	0	0	0
e) Other oldest Civil and Criminal Cases	150	1	72	79	0	53.74%	0	0	0
Total (a+b+c+d+e)	200	4	101	103	0	51.50%	0	0	0
(3) Ms. Madhulika, Chief Judicial Magistrate, Kaithal									
a) Oldest Executions	20	6	13	13	0	61.90%	0	0	0
b) Pending cases upto 31.12.2014	7	9	13	3	0	23.07%	1	1	0
c) Custody for more than six months	5	3	4	4	0	57.14%	0	0	0
d) Pending 138 N.I. Act cases upto 2015	0	0	0	0	0	0.00%	0	0	0
e) Other oldest Civil and Criminal Cases	168	15	125	58	0	36.48%	0	0	0
Total (a+b+c+d+e)	200	33	155	78	0	39.00%	1	1	0
(4) Ms. Indu Bala, the then Additional Civil Judge (Senior Division)-cum- JMJC, Kaithal (Juvenile Justice Board Court)									
a) Oldest Executions	2	0	2	0	0	0.00%	0	0	0
b) Pending cases upto 31.12.2014	0	0	0	0	0	0.00%	0	0	0
c) Custody for more than six months	0	0	0	0	0	0.00%	0	0	0
d) Pending 138 N.I. Act cases upto 2015	0	0	0	0	0	0.00%	0	0	0
e) Juvenile inquiries more than four months old	5	0	1	4	0	80.00%	0	0	0
f) Other oldest Civil and Criminal Cases	193	12	109	96	0	49.74%	0	0	0
Total (a+b+c+d+e+f)	200	12	112	100	0	50.00%	0	0	0
(5) Sh. Udhay Partap, Civil Judge(Junior Division)-cum- JMJC, Kaithal									
a) Oldest Executions	27	5	3	19	10	65.51%	0	0	0
b) Pending cases upto 31.12.2014	32	11	2	9	32	21.95%	4	1	3
c) Custody for more than six months	1	0	0	1	0	100.00%	0	0	0
d) Pending 138 N.I. Act cases upto 2015	0	0	0	0	0	0.00%	0	0	0
e) Other oldest Civil and Criminal Cases	140	8	19	76	53	58.91%	0	0	0
Total (a+b+c+d+e)	200	24	24	105	95	52.50%	4	1	3
(6) Shri Parmod Kumar, Civil Judge(Junior Division)-cum- JMJC, Kaithal									
a) Oldest Executions	11	1	1	11	0	100.00%	0	0	0
b) Pending cases upto 31.12.2014	2	11	0	8	5	61.53%	1	1	0
c) Custody for more than six months	0	0	0	0	0	0.00%	0	0	0
d) Pending 138 N.I. Act cases upto 2015	0	0	0	0	0	0.00%	0	0	0
e) Other oldest Civil and Criminal Cases	187	8	19	139	37	78.97%	0	0	0
Total (a+b+c+d+e)	200	20	20	158	42	79.00%	1	1	0

(7) Shri Arun Dabla, Civil Judge(Junior Division)-cum- JMIC, Kaithal									
a) Oldest Executions	31	0	0	19	12	61.29%	0	0	0
b) Pending cases upto 31.12.2014	17	15	2	12	18	40.00%	0	0	0
c) Custody for more than six months	1	0	0	1	0	100.00%	0	0	0
d) Pending 138 N.I. Act cases upto 2015.	0	0	0	0	0	0.00%	0	0	0
e)Other oldest Civil and Criminal Cases	151	4	17	91	47	65.94%	0	0	0
Total (a+b+c+d+e)	200	19	19	123	77	61.50%	0	0	0
(8) Sh. Saurabh Sharma, Civil Judge(Junior Division)-cum- JMIC/Exclusive Court of U/S 138 NI Act, Kaithal.									
a) Oldest Executions	0	0	0	0	0	0.00%	0	0	0
b) Pending cases upto 31.12.2013.	0	8	0	8	0	100.00%	0	0	0
c) Custody for more than six months	0	0	0	0	0	0.00%	0	0	0
d) Pending 138 N.I. Act cases.	1000	2	10	813	179	81.95%	0	0	0
e)Other oldest Civil and Criminal Cases	0	0	0	0	0	0.00%	0	0	0
Total (a+b+c+d+e)	1000	10	10	821	179	82.10%	0	0	0
(9) Shri Davender, Additional Civil Judge(Senior Division)-cum- SDJM, Guhla									
a) Oldest Executions	23	2	2	20	3	86.95%	0	0	0
b) Pending cases upto 31.12.2014.	9	5	0	13	1	92.85%	0	0	0
c) Custody for more than six months	2	0	1	0	1	0.00%	0	0	0
d) Pending 138 N.I. Act cases upto 2015.	2	0	0	2	0	100.00%	0	0	0
e)Other oldest Civil and Criminal Cases	164	3	7	138	22	86.25%	0	0	0
Total (a+b+c+d+e)	200	10	10	173	27	86.50%	0	0	0
TOTAL OF ALL THE COURTS OF CIVIL JUDGES-CUM-JUDICIAL MAGISTRATES									
a) Oldest Executions	149	14	37	100	26	79.36%	0	0	0
b) Pending cases upto 31.12.2014.	83	64	30	59	58	50.42%	6	3	3
c) Custody for more than six months	9	3	5	6	1	85.71%	0	0	0
d) Pending 138 N.I. Act cases upto 2015.	1002	2	10	815	179	81.99%	0	0	0
e)Juvenile inquiries more than four months old	5	0	1	4	0	100.00%	0	0	0
f)Other oldest Civil and Criminal Cases	1183	51	370	684	180	79.16%	0	0	0
Total (a+b+c+d+e+f)	2431	134	453	1668	444	78.97%	6	3	3
GRAND TOTAL									
TOTAL OF (Courts of ADJs + Civil Judges/JMCS)	3047	215	650	2074	538	79.40%	6	3	3

Note:- Shri Jamail Singh, the then Ld. Additional District & Sessions Judge, Kaithal has been retired on 31.07.2019 and the remaining cases of Action Plan 2019-2020 of that Court have been excluded from the list of Action Plan cases.

Note:- It is submitted that the Action Plan cases upto year 2014 of the Court of Ms. Madhulika, Learned Civil Judge (Senior Division)-cum-Chief Judicial Magistrate, Kaithal and of the Court of Ms. Indu Bala, Learned Additional Civil Judge (Senior Division), Kaithal have been transferred to other Courts in equal manner and remaining Action Plan cases have been excluded from the Action Plan 2019-2020, as both the Officers are availing Maternity Leave.

Note:- On joining of Ms. Poonam Suneja, Ld. ADJ, Kaithal and Ms. Rajni Kaushal, Ld. CJ(SD)-cum-CJM, Kaithal proportionate Action Plan has been accorded to both the officers.

Note:- Out of 200 cases targeted under the Action Plan 2019-2020, 102 cases were decided by Shri Amit Sharma, the then Civil Judge (Senior Division), Kaithal till 16.10.2019 and out of 98 cases, one case was decided by Ms. Madhulika, CJ(SD)-cum-CJM, Kaithal.

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District and Sessions Judge
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